

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(Cr.) No. 05 of 2020

1. Md. Jalaluddin, son of Md. Ghayasuddin @ Gayasuddin
2. Md. Ghayasuddin @ Gayasuddin
3. Rehana Khatoon @ Khilat wife of Md. Ghayasuddin @ Gayasuddin
4. Benzir Ahmad @ banu wife of Shakil Ahmad, daughter of Md. Ghayasuddin @ Gayasuddin

... .. Petitioners
Versus

1. The State of Jharkhand
2. The Principal Secretary, Home, Prison and Disaster Management Department, Govt. of Jharkhand, Ranchi
3. The Director General of Police, Govt. of Jharkhand, Ranchi
4. The Superintendent of Police, Sahebganj
5. The Officer-in Charge, Sahebganj (M) Police Station, Sahebganj
6. Tanuja Khatoon wife of Md. Jalaluddin daughter of Md. Sahid Ali, presently resident of Choti Koderjanna, P.O. Ganga Prasad, P.S. Sahebganj (Mufassil) District- Sahebganj (Jharkhand) Permanent resident of House No. 360/11, Azad Nagar, Barrackpore, P.O. and P.S. Barrackpore, District-North 24 Parganas, Kolkata (West Bengal) Respondents.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Md. Jalisur Rahman, Advocate

For the State : Mr. Manoj Kumar No. 3, Advocate

06/25.03.2021 Heard Mr. Md. Jalisur Rahman, learned counsel for the petitioner and Mr. Manoj Kumar No. 3, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard

The points which have been raised by the learned counsel for the petitioners will be agitated at the appropriate stage before the trial court.

In view of the aforesaid facts, this writ petition is being disposed of with direction to the petitioners to take all the points at the appropriate stage before the trial court.

With the above observation, the writ petition stands disposed of.

(Sanjay Kumar Dwivedi, J.)